

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(CAA)-246/ND/2017

In the matter of :

Ajay Fincap Consultants (P) Ltd & Ors.

....PETITIONER

Vs.

The Regional Director

..RESPONDENT

SECTION :

Under Section 230-232

Order delivered on 14.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Ms. Gurkamal Hora, Advocate
Mr. Gurcharan Singh, Advocate

For the Respondent/Cor. Debto

:

For the RD (N)

:

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the RD/ROC as well as Ld. representative for the Official Liquidator are also present. It is represented by the Ld. representative for the OL that the objections/observations have been duly filed and served to the Ld. Counsel for the petitioner and in relation to the said reply, Ld. Counsel for the petitioner seeks some time to file reply. Two weeks time is granted for the said purpose.

Ld. representative for the Income tax Department, namely, Ms. Lakshmi Gurung is also present and represents that a copy of the petition along with annexure be duly served on her.

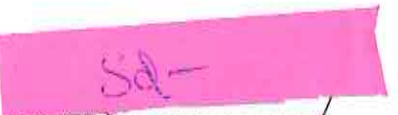
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The petitioner will serve a copy of the petition along with annexures to the Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for the Income tax Department within a period of 3 days and on or before the next date of hearing which is fixed on 18.1.2018, the observations/objections of the Income tax Department shall also be filed.

List on 18.1.2018.

Surjit
14.12.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)